

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

E/00110/2008

[Arising out of Order-in-Appeal No.174/2007 (P), dated 28.11.2007 passed by the Commissioner of Central Excise (Appeals), Chennai]

M/s. AVASARALA TECHNOLOGIES

APPELLANT

Versus

COMMISSIONER OF CENTRAL EXCISE, PONDICHERRY RESPONDENT

Appearance:

For the Appellant None

For the Respondent Shri S. Nagalingam, AC (AR)

CORAM:

Hon'ble Shri D.N. Panda, Judicial Member

Hon'ble Shri Madhu Mohan Damodhar, Technical Member

Date of hearing/decision **23-03-2017**

FINAL ORDER NO. 40597/2017

Per D.N. Panda:

There is duty demand of Rs.1,16,687/-. Appellant is not represented. We do not find it is justified to devote time when there is huge pendency of cases in the Tribunal with Rs.100 crores. Accordingly, the appeal is dismissed.

(Dictated and pronounced in open court)

(MADHU MOHAN DAMODHAR)
TECHNICAL MEMBER

(D.N. PANDA)
JUDICIAL MEMBER

ksr



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